## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4168
ANSWERED ON:21.04.2010
COURSES OFFERED BY DEEMED UNIVERSITIES
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## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether many deemed universities have been offering courses which do not figure in the list of degrees under UGC Act;
- (b) if so, the details thereof;
- (c) whether certain tainted deemed universities are funded by UGC;
- (d) if so, the details of such deemed universities which have received grants;
- (e) whether deemed universities do not provide subsidised education to the students;
- (f) if so, the reasons therefor;
- (g) whether there is urgent need for an effective accreditation system as National Assessment and Accreditation council (NAAC) has failed in its role; and
- (h) if so, the steps taken by the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) & (b): All universities, including institutions declared as deemed to be universities under Section 3 of the University Grants Commission (UGC) Act, 1956, shall confer or grant only those 'degrees' that are specified by the UGC, with the approval of the Central Government, under Section 22 of the said Act, by way of notification in the official Gazette. Accordingly, institutions deemed to be universities are required to ensure that the degrees granted or conferred by them conform to those specified by the UGC under section 22 of the UGC Act, 1956 from time to time. The nomenclature of 163 degrees specified by the UGC so far for this purpose, areavailable on the Commission's website at http://www.ugc.ac.in/policy/regulation.html.
- (c) & (d): University Grants Commission (UGC) has been funding eligible institutions, including institutions deemed to be universities in the present Plan. Two of these institutions, funded by the UGC, have been found unfit to continue as such by the Committee of Experts constituted by the Government to review the existing institutions deemed to be universities. However, the matter is currently sub judice in the Hon'ble Supreme Court of India in Viplav Sharma vs. Union of India [WP(C) No.142 of 2006].
- (e) & (f): There is no mandate prescribed under the extant UGC guidelines pertaining to institutions deemed to be universities, to offer subsidized education. However, these institutions are at their liberty to formulate and administer their own 'scholarship' schemes for the benefit of students, keeping in view the broad national policy on education that emphasizes quality, equity and access to higher education.
- (g) & (h): While National Assessment and Accreditation Council (NAAC) set up by the University Grants Commission (UGC) is concerned with accreditation of institutions, the National Board of Accreditation (NBA), an autonomous body of the All India Council for Technical Education (AICTE), is involved in accreditation of technical courses. However, since at present accreditation is voluntary, a legislative proposal for mandatory accreditation and establishment of an independent accreditation authority has been finalized for introduction in Parliament.